

RAJYA SABHA

*Saturday, the 25th August, 1995/4th Bhadra,
1917 (Scka)*

The House met at eleven of the clock

The Vice-Chairman (Shri V. Narayanasamy) *in the Chair*

PAPERS LAID ON THE TABLE

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): Shri S.B. Chavan

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS & SPORTS) AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL VVASNIK): Sir, I lay on the Table of the House the Papers mentioned against ...*(interruptions)*...

SHRI DIGVIJAY SINGH (Bihar): Sir, has he taken his permission?... *(interruptions)*...

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): I gave him permission.

SHRI SUNDER SINGH BHANDARI (Rajasthan): When?

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): Okay. Mr. Vvasnik, you please stand up and say, "I seek your permission." You please say that.

SHRI SATYA PRAKASH MALAVIYA (Uttar Pradesh): Mr. Chavan has taken the permission, but the point is whether Mr. Mukul Wasnik has been authorised to lay the Papers on behalf of Mr. Chavan. That is the point.

SHRI MUKUL WASNIK: Sir, I seek your permission.

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): He sought the permission of the Chair. ...*(interruptions)*...

Report (1994-95) of the National Human Rights Commission, New Delhi and Memorandum of action taken said on the report

SHRI MUKUL WASNIK: Sir, On behalf of SHRI S. B. CHAVAN: I lay on the Table a copy each (in English and Hindi) of the following papers, under sub-section (2) of section 20 of the Protection of Human Rights Act, 1993:—

- (i) Annual Report of the national Human Rights Commission, New Delhi, for the year 1994-95.
- (ii) Memorandum of Action Taken on the Recommendations contained in the Annual Report of National Human Rights Commission for the year 1994-95. (Placed in Library, *See* No. LT. 313*95)

Report and Accounts (1993-94) of Indian Airlines and related papers

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GULAM NABI AZAD): Sir, I lay on the Table:—

(I) A copy each (in English and Hindi) of the following papers, under sub-section (2) of section 37 and subsection (4) of section 15 of Air Corporations Act, 1953:—

- (i) Annual Report of the Indian Airlines, for the year 1993-94.
- (ii) Annual Accounts of the Indian Airlines, for the year 1993-94, and the Audit Report